

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 1343 /1995

Date of Decision: 30-08-1996

S D Vengurlekar

Petitioner/s

Mr. Sureshkumar

Advocate for the
Petitioner/s

V/s.

U.O.I. & 2 ors.

Respondent/s

Mr. R K Shetty

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

Shetty
M(J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN', BUILDING NO.6
PRESCOT ROAD, MUMBAI-1

O.A. No. 1343 of 1995

Dated: This 30th day of August, 1996

Coram: Hon. Shri B.S. Hegde, Member (J)
Hon. Shri M.R. Kolhatkar, Member (A)

S.D. Vengurlekar
Film Editor,
Central Board of Film Certification
Bharat Bhavan, 91 Walkeshwar Road
MUMBAI 400006.

(By Mr. Sureshkumar, Counsel)

..Applicant

V/s.

1. Union of India
through Secretary (Film) Dept.
of Culture, Ministry of
Human Resources Development,
Shashtri Bhavan

2. The Regional Officer
Central Board of Film
Certification Bharat
Bhavan, 91 Walkeshwar Road
Mumbai 6

3. The Administrative Officer
Film Division, 24 Peddar Road
Bombay 26

(By Adv. Mr. R K Shetty,
Govt. Standing Counsel)

..Respondents

ORDER
(Per: B.S. Hegde, Member (J))

Heard Mr. Sureshkumar, Ld. Counsel for the
Applicant and Mr. R.K. Shetty, Ld. Counsel for the
Respondents. In the O.A. the prayer is for quashing
of the repatriation order issued by the department on
14.11.1995. The applicant has been repatriated on
19.12.1995. Therefore the prayer made in the O.A.
has become infructuous. The applicant was ^{on} deputation

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with the Respondent department and he was repatriated to his parent department. The applicant has made a representation on 22.11.1995 seeking for promotion in the parent department from the date ~~his~~ juniors have been promoted with other consequential benefits.

2. In the circumstances, we direct the Respondents to consider the representation dated 22.11.1995 preferred by the applicant within two months by passing a speaking order. Liberty to agitate if the applicant is so aggrieved. O.A. is disposed of with these observations.

M.R.Kolhatkar

(M.R. Kolhatkar)
Member (A)

B.S.Hegde

(B.S.Hegde)
Member (J)

trk